

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P No. 623/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company	Sushil Kumar Ganeriwala -Vs- Chinamara Properties Pvt Ltd & Ors.		
Under Section	241		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

CS Mohan Ran Goenka  
PLS

Respondent

order  
20/2/18

1. CS. ROHIT KUMAR KESHRI  
2. CS RAHUL PARASRAMPURIA, PLS } CPCS } PETITIONER. Rohit Keshri  
20/2/18  
Jain 20/2/18

**ORDER**

Ld. Pr. C.S. on behalf of the petitioner and Ld. Pr. C.S. on behalf of the respondents are present.

Ld. Pr. C.S. appearing on behalf of the petitioner submitted that till date he has not received a copy of the reply. Ld. Pr. C.S. appearing on behalf of the respondent informed that he has sent copy of reply by speed post only recently. It appears that the document is in transit and it would take 1-2 days to deliver it to the petitioner. Rejoinder, if any, may be filed within 21 days with a copy in advance to the other side within 21 days.

List on 05.04.2018 for further consideration.

Sd  
(Jinan K.R.)  
Member (Judicial)

Sd  
(V.P. Singh)  
Member (Judicial)